

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 322/2018

New Delhi, this the 2nd day of July, 2019

**HON'BLE MR. S.N. TERDAL, MEMBER (J)
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

1.	Lajwanti, D/o Shri Prem Chand, R/o RZ-39, Dhrampura – 1 st , Najafgarh, New Delhi-110043 Aged about 33 years.	
2.	Yatish Kumar, S/o Shri Dal Chand, R/o 6451, Gali No.2, Block No.8, Dev Nagar, Karol Bagh, New Delhi-110005.	
3.	Vikram, S/o Shri Satyawan, R/o H.No. 1054, Chabu Panna, Pooth Khurd, Delhi-110039 Aged about 27 years.	Applicants No.3&4 Deleted vide order dated 24.01.2018
4.	Divyansh, S/o Shri Satyawan, R/o H.No. 1054, Chabu Panna, Pooth Khurd, Delhi-110039 Aged about 22 years.	

[Group 'B', Candidates towards Post Code 89/17
(Assistant Teacher (Primary))] .. Applicants

(By Advocate : Shri Ajesh Luthra with Shri Jatin Parashar)

Versus

1. Delhi Subordinate Services Selection Board (DSSSB)
Through its Chairman,

F-18, Karkardooma Institutional Area,
Delhi-110092.

2. Govt. of NCT of Delhi,
Through its Chief Secretary,
A-Wing, 5th Floor,
Delhi Secretariat, I.P. Estate,
New Delhi.
3. The Director,
Directorate of Education,
Old Secretariat,
Near Vidhan Sabha,
Civil Lines, New Delhi,
Delhi-110054. .. Respondents

(By Advocates : Shri Jagdish N. for R-1 and
Mrs. Harvinder Oberoi for R-2 & 3)

ORDER(ORAL)

Hon'ble Mr. S.N. Terdal, Member (J)

Learned counsel for both the parties submit that in view of the order passed in O.A. No. 463/2018 and batch dated 23.10.2018, instant O.A. may be disposed of. Para 6 of the same is extracted below:

“6. We, therefore, dispose of these OAs directing that:

- (a) The respondents shall proceed to declare results of the examination which was held in pursuance of the impugned notification/advertisement.
- (b) The interim order passed in these OAs, shall not be construed as conferring eligibility upon them, but the same shall be decided by the respondents separately.
- (c) In case the applicants or any of them are found to be in the zone of selection, the respondents shall inform such of them through a notice as to how they are not eligible to participate in the selection process, duly indicating the reasons.

- (d) The applicants shall be entitled to submit their explanation/representation putting forward their grievance, within 15 days from the date of receipt of such communication.
- (d) Further steps shall be taken by the respondents as regards the applicants only after passing a reasoned order, on the basis of the notice and reply, if any.
- (e) The verification as indicated shall be undertaken along with the results in the examination.

It shall be open to the applicants to approach the Tribunal if their grievance subsists. There shall be no order as to costs.”

2. In view of the said order, the instant O.A. is also accordingly disposed of. No order as to costs.

(A.K. BISHNOI)
Member (A)

(S.N. TERDAL)
Member (J)

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